

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

OA NO. 203 OF 2023

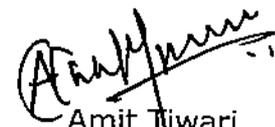
IN THE MATTER OF:

Tushar Goswami

... Appellant

-VERSUS-Union of India & Ors.
...RespondentsINDEX

| S.No. | Particulars | Page No. |
|-------|---|----------|
| 1. | Reply on behalf of Respondent No.9 Varanasi Development Authority. | 1 - 6 |
| 2. | Annexure A1 - A2 | 10 - 21 |

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Dated: 20.09.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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... Appellant

-VERSUS-

Union of India & Ors.

... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 9 VARANASI
DEVELOPMENT AUTHORITY, UTTAR PRADESH.

RESPECTFULLY SHOWETH: -

1. The captioned application is pending adjudication before this Hon'ble Tribunal. The applicant has preferred the application alleging setting up of a Tent City project in the riverbed of Ganga at Varanasi in 100 acres for commercial purpose to detriment of flora and fauna which also resulted in untreated sewage being discharged directly into river Ganga. It has been further alleged that the project also violates provisions of "The River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016". At the outset, it is submitted that the allegations levelled in the application are denied by answering respondent. It is denied

that the subject project in any manner prejudices the environment or causes pollution in river Ganga or is contrary to environmental norms.

2. This Hon'ble Tribunal vide order dt. 17.03.2023 sought factual report from a seven members joint committee of NMCG, MoEF & CC, CPCB, Chief Wild Life Warden, Uttar Pradesh, Irrigation and Water Resource Department, Uttar Pradesh, State PCB and District Magistrate, Varanasi. It is submitted that in compliance of the order dt. 17.03.2023, the joint committee visited the project and has filed its inspection report before this Hon'ble Tribunal. This Hon'ble Tribunal vide order dt. 29.05.2023 granted answering respondent permission to file reply to the application.

3. It is submitted that the answering respondent had floated tenders on 21.07.22 for development of the tent city in the bank of river Ganga at Varanasi. After following due process, answering respondent issued Letter of Intent on 01.12.22 to M/s Praveg (India) Communications Limited and M/s Niraan Tent City for the development of the tent city. The agreements in this regard were executed on 01.12.2022 and 14.12.2022 respectively. In order to ensure compliance of environmental laws, the answering respondent had imposed following conditions:

- a. The operator of the tent city shall be liable to abide by the rules, regulations and guideline laid down by National Mission for Clean Ganga (NMCG), National Green Tribunal, Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and any other as effective from time to time.
 - b. The sludge tank capacity shall be adequate as per the requirement of the site and the machines shall have standard capacity vacuum pump. The suction machines will be used daily in 2-3 shifts for cleaning of soak pits pits/septic tanks in the tent city area managed by the operator.
 - c. The sewage shall have to be connected to nearest (available sewer manhole/soak pit). Emptying soak pits on daily basis or as per requirements including entire system pertaining to cottages, dormitories, tent & other relevant structures dining hall etc. (by mechanical means only) & disposal maintenance of same and cleanliness of is scope of work of bitter.
4. It is submitted that the project was established by the project proponent after obtaining No Objection Certificate from the office of the District Magistrate, Varanasi. It is further submitted that M/s Praveg (India) Communications Limited has set up the tent city only on 11 hectares of land. The temporary construction had

started on 01.12.2022. The city was made operational on 15.01.2023 and has been closed on 31.05.2023 before the arrival of monsoon. The entire structure has been removed. It is further submitted that the city was not set up in the riverbed. The same was set up approx. 60m away from the flow of river Ganga. Similarly, M/s Niraan has been developed the city only on 2.5 hectares of land. This temporary city was also made operational from 15.01.2023. The operation has been closed on 31.05.2023 and the temporary structures have been removed. This city is also at a distance of approx. 60m from the river water.

5. It is submitted that the allegations that the tent city is established in the riverbed in 100 hectares is false. It is further submitted that the allegations that the sewage is being directly discharged in river Ganga is false. The joint committee report has also pointed out that no sewage is being discharged in the river. Similarly, the joint committee inspection also found the place to be free from indiscriminate littering of the MSW on the Tent city project premises and adjoining area. Extensive arrangements have been made to ensure disposal of sewage and MSW in accordance with law. It is further submitted that the answering respondent on 13.07.2022 had informed the NMCG about setting up of the then

has granted Consent to Operate (CTO). It is submitted that the necessary instructions in this regard have been issued to both the project proponents. The answering respondent being a law abiding agency will ensure that the defects pointed out by the joint committee report will be cured before the project is again operationalized in next season. The compliance of all statutory laws will be ensured by answering respondent.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the original application. Or such other order as deem fit may be passed.



Respondent No.9

Through



Amit Tiwari

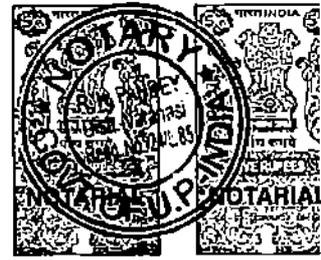
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Dated: 20.07.2023



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IN THE MATTER OF:

Tushar Goswami

... Appellant

-VERSUS-

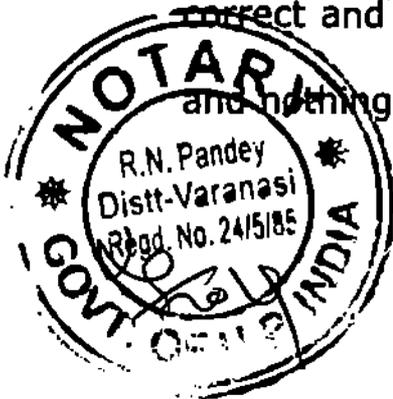
Union of India & Ors.

... Respondents

AFFIDAVIT

AFFIDAVIT OF SH. MANOJ KUMAR AGED ABOUT 44
YEARS S/O SHYAM LAL YADAV, PRESENTLY POSTED AS
VARANASI DEVELOPMENT AUTHORITY, GOVERNMENT OF UTTAR
PRADESH HAVING OFFICE AT PANNA LAL PARK, VDA, UTTAR
PRADESH.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.



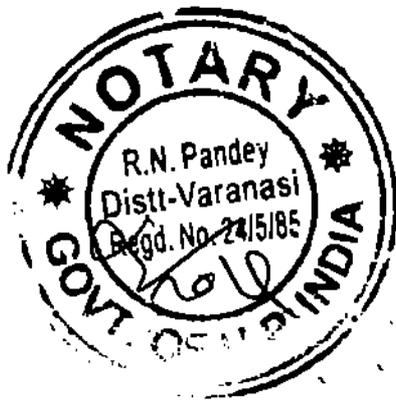
[Signature]

DEPONENT

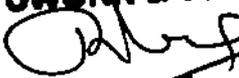
VERIFICATION:

Verified on solemn affirmation at Varanasi on this 20 day ²⁰ Sep. 2023, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.


DEPONENT



Before me
SWORN & VERIFIED


R.N. Pandey, Adv.
NOTARY (GOVT. OF U.P.)
Regd No. 24-5-85
Varanasi

20/9/2023



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185912/UPPCB/Varanasi(UPPCBRO)/CTO/both/VARANASI/2023

Date: 04/07/2023

To,

M/s

Tent City Varanasi

TENT CITY VARANASI, CROSS RIVER OPPOSITE ASSI GHAT
VARANASI, VARANASI, 221008

Application Id-
21508056

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to Tent City Varanasi located at TENT CITY VARANASI, CROSS RIVER OPPOSITE ASSI GHAT VARANASI, VARANASI, 221008. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Tent City Varanasi granted for the period from 14/06/2023 to 31/12/2023 and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------|----------|------|
|------|---------|----------|------|

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--|---|
| Domestic | 37 KLD | 37 KLD domestic effluent is generated which shall be stored in a sump having capacity 16 KL. The stored domestic effluent shall be transferred to 10 MLD STP at Ramnagar for treatment | No Trade Effluent is allowed to Discharge |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|--------------|----------|-----------------|--------------------------|
| 1 | 250 KVA DG Set | Diesel Oil | 1 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 2 | 250 KVA DG Set | Diesel Oil | 2 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|-----------------|--------------------------|
| 1 | 1 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 2 | 2 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

RAM
KUMAR

Digitally signed

by RAM KUMAR

SINGH

Date: 2023.08.02

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is only valid for Temporary Structures for 02 patches of area 10 hectares each on which total 58 Tents (08 Ganga Vila Tents with Panch Pool, 12 Darbari Tents with Panch Pool and 38 Kashi Sweet Tent) and 82 Tents (18 Ganga Vila Darshan Tents with Panch Pool, 29 Premium Tents and 35 Deluxe Tent), 01 Spa with 02 Rooms, 01 Dining Hall having 180 Seating Capacity, 01 Conference Hall having 800 seating capacity and 01 Library with Art and Craft Room at Other Side of Ganga River (IN FRONT OF ASSI GHAT), Katesar, Ramnaga Varanasi, U.P. and Geo-coordinates-25.295705 & 83.012813 by M/s Praveg Communication Ltd. (Tent City Varanasi) having Geo-coordinates-25.295705 & 83.012813. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. This CTO is only valid for Temporary Structures and no case proponent is allowed to construct permanent structures, failing which this CTO would deemed void.
3. This CTO shall only be valid with the effect from the date on which the proponent obtained approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation.
4. The proponent could not start construction for Patch-1 and Patch-2 activities before obtaining approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation, failing which this CTO would deemed void.
5. This CTO is subject to the orders of Hon'ble National Green Tribunal in O.A. No. 203/2023 in the matter of Tushar Goswami Vs. Union of India & Ors.
6. The Project proponent shall submit Environmental Statement to the Board in time.
7. Implementation report of Compliance of consent conditions must be submitted within one month.
8. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
9. 37 KLD domestic effluent is generated which shall be stored in a sump having capacity 16 KL. The stored domestic effluent shall be transferred to 10 MLD STP at Ramnagar for treatment.
10. The solid waste shall be disposed through Nagar Nigam, Varanasi.
11. D.G. sets must be equipped with acoustic enclosure to control noise pollution & stack height shall be maintained as per prescribed norms.
12. The Project proponent shall strictly comply with all the directions issued from UPPCB, CPCB and Hon'ble NGT from time to time.
13. The Project shall operate in such a way so that is does not affect the Surrounding Environment &

Population.

14. The Project shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

15. The Project shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

16. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

RAM KUMAR SINGH
SINGH
Chief Environmental Officer, Circle-6
Digitally signed by
RAM KUMAR SINGH
Date: 2023.08.02
15:20:38 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

RAM KUMAR SINGH
SINGH
Chief Environmental Officer, Circle-6
Digitally signed by
RAM KUMAR SINGH
Date: 2023.08.02
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350
मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रयाक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

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188097/UPPCB/Varanasi(UPPCBRO)/CTO/both/VARANASI/2023

Date: 21/07/2023

To,

M/s

LALLOOJI AND SONS (TENT CITY)

NIRAAN THE TENT CITY, PATCH-3, OTHER SIDE OF GANGA RIVER , KATESAR ,RAMNAGAR ,VARANASI U.P.

Application Id-
21895105

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to LALLOOJI AND SONS (TENT CITY) located at NIRAAN THE TENT CITY, PATCH-3, OTHER SIDE OF GANGA RIVER , KATESAR ,RAMNAGAR ,VARANASI U.P. . subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LALLOOJI AND SONS (TENT CITY) granted for the period from 05/07/2023 to 31/12/2023 and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------|----------|------|
|------|---------|----------|------|

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|---|
| Domestic | 33 KLD | STP | No Trade Effluent is allowed to Discharge |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|--------------------------|
| 1 | pH | As per E(P)A Rules, 1986 |
| 2 | BOD (mg/L) | As per E(P)A Rules, 1986 |
| 3 | TSS (mg/L) | As per E(P)A Rules, 1986 |
| 4 | Fecal Coliform (MPN/100ml) | As per E(P)A Rules, 1986 |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|--------------|----------|--------------------|--------------------------|
| 1 | 125 KVA DG Set | Diesel Oil | 1 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 2 | 125 KVA DG Set | Diesel Oil | 2 | Particulate Matter | As per E(P)A Rules, 1986 |
| 3 | 125 KVA DG Set | Diesel Oil | 3 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 4 | 125 KVA DG Set | Diesel Oil | 4 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|-----------------|--------------------------|
| 1 | 1 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 2 | 2 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 3 | 3 | Sulphur Dioxide | As per E(P)A Rules, 1986 |
| 4 | 4 | Sulphur Dioxide | As per E(P)A Rules, 1986 |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

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| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is only valid for Temporary Structures for 01 patch of 10 hectares on which total 120 Tents (30 Tents each in 04 phases) at Other Side of Ganga River (IN FRONT OF ASSI GHAT), Katesar, Ramnaga Varanasi, U.P. and Geo-coordinates-25.299897 & 83.013641 by M/s LALLOOJI AND SONS (Tent City Varanasi). In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. This CTO is only valid for Temporary Structures and no case proponent is allowed to construct permanent structures, failing which this CTO would deemed void.

3. This CTO shall only be valid with the effect from the date on which the proponent obtained approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation.

4. The proponent could not start construction activities before obtaining approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation, failing which this CTO would deemed void.

5. This CTO is subject to the orders of Hon'ble National Green Tribunal in O.A. No. 203/2023 in the matter of Tushar Goswami Vs. Union of India & Ors.

6. The Project proponent shall submit Environmental Statement to the Board in time.

7. Implementation report of Compliance of consent conditions must be submitted within one month.

8. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

9. 33 KLD domestic effluent is generated which shall be stored in a sump having capacity 16 KL. The stored domestic effluent shall be transferred to 10 MLD STP at Ramnagar for treatment.

10. The solid waste shall be disposed through Nagar Nigam, Varanasi.

11. D.G. sets must be equipped with acoustic enclosure to control noise pollution & stack height shall be maintained as per prescribed norms.

12. The Project proponent shall strictly comply with all the directions issued from UPPCB, CPCB and Hon'ble NGT from time to time.

13. The Project shall operate in such a way so that it does not affect the Surrounding Environment & Population.

14. The Project shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

15. The Project shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

16. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

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RAM KUMAR SINGH
 Date: 2023.08.02
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 Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

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RAM KUMAR SINGH
 Date: 2023.08.02
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 Chief Environmental Officer, Circle-6



356

मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में सांसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |